S.No.	District	Number of patients detected in 1999-2000.
45.	Ranchi	5397
46.	Sahebganj	1070
47.	Pakur	536
48.	Saharsa	3072
49.	Supaul	3415
50.	Samastipur	2740
51.	Saran	2999
52.	Vaishali	1792
-		172395/-

Malnutrition among Children

2857. SHRIMATI VANGA GEETHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether almost half of the Indian children are malnourished; and
- (b) if so, the steps proposed to spend more on Public Health Policy to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. (SHRIMATI) RITA VERMA): (a) As per the India Nutrition Profile, 1998, 49.2% of pre-school children are malnourished.

- (b) Government have adopted the following measures to improve the nutritional status of the population:
 - Availability of essential food items at subsidised cost through Public Distribution System.
 - 2. Improving the purchasing power of the people through income generating schemes.
 - 3. Nutrition Education to increase the awareness and bringing about the desired changes in the feeding practices including promotion of breast feeding.
 - 4. Supplementary Feeding Programmes such as:
 - (i) Integrated Child Development Services (ICDS) (ii) Special Nutrition Programme (SNP) (iii) Balwadi Nutrition Programme

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- (iv) Wheat Based Supplementary Nutrition Programme
- (v) Mid Day Meal programme.

In addition, Programmes for Prevention of Specific micronutrient deficiencies are being undertaken; these are:—

- (i) National Iodine Deficiency Disorders Control Programme.
- (ii) National Nutritional Anaemia Control Programme and Programme to prevent Vitamin "A' deficiency which are both under the Reproductive Child Health Scheme.
- (iii) A pilot Project against Micronutrient deficiencies.

Medical Treatment of Former PMs

2858. SHRI RAJEEV SHUKLA: SHRI KARNENDU BHATTACHARJEE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total expenditure incurred by the Central Government on medical treatment availed of by former Prime Ministers in foreign countries, together with their ailments and break-up of the expenses, individual-wise during the last three years;
- (b) the cases whether the foreign medical facilities were insisted upon and availed even though comparable medical facilities were available in India and the reasons for granting sanctions therefore; and
- (c) whether retired class I officers of the Central Government are also, as a rule, permitted to avail of foreign medical facilities and if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE [DR. (SHRIMATI) RITA VERMA]: (a) The detailed information is given in the Statements—I to IV. (See below)

- (b) No, Sir
- (c) No, Sir. The Central Services (Medical Attendance) Rules, 1944 under which "treatment-abroad cases" are considered, are not applicable to retired Government servants.